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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 73 (RE-2007)/2004-2009
NEW DELHI, DATED THE 24th October, 2007

- In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I (RE2007):

1. The following subpara is added at the end of Para 3.20.1, Para 3.21.1, and Para 3.22.2 of Handbook of Procedure Vol. I (RE2007):
"The above procedure shall be applicable only in respect of EDI enabled ports. However, in case of exports through non-EDI ports, separate application shall be filed consolidating all shipments for each port. Such application for non-EDI shipments shall not be treated as supplementary application even if periodicity (Apr-Sept or Oct- Mar periods) is repeated."
2. The following subpara is added at the end of Para 3.23.3 of Handbook of Procedure Vol. I (RE2007):
"The above procedure shall be applicable only in respect of EDI enabled ports. In case of exports through non-EDI ports, the port of registration shall be the port of exports."
3. The following subpara is added at the end of Para 3.23.4 of Handbook of Procedure Vol. I (RE2007):
"The above procedure shall be applicable only in respect of EDI enabled ports. In case of exports through non-EDI ports, the facility of splits shall not be allowed, after issue of scrip."

This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India
(Issued from F.No.01/94/180/733/AM08/PC-I)

